Human Rights of Prisoners

1427. SHRI SANTOSH BAGRODIA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government plan to create some infrastructure to ensure the basic human rights of prisoners; and
- (b) how Government plan to save the dignity of an individual which is duly emphasised in the Preamble to the Constitution?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI): (a) and (b) 'Prisons' being State subject as per the Seventh Schedule to the Constitution of India, it is primarily for the State Governments to improve their prisons infrastructure. However, the Central Government, in its interactions with the State Governments, has been stressing the need for improving the living conditions in jails. The Central Government has also been providing financial assistance to the State Governments for improving their prison infrastructure.

Foreign Christian Missionaries in India

1428. SHRI DINA NATH MISHRA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the State-wise number of foreign Christian missionaries working in India;
 - (b) the names of countries from where they have come;
- (c) the names of Christian missionaries and Christian voluntary organisations which received money from foreign sources from 1990-91 till date and the amount thereof; and
- (d) the names of donor countries and agencies from whom this amount has been received?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO): (a) and (b) Details is given in Annexure I and II. [See Appendix 188, Annexure No. 39].

(c) and (d) Under the Foreign Contribution (Regulation) Act, 1976 association having a definite cultural, economic, educational, religious or social programme can accept foreign contribution only after they are granted registration/prior permission to receive such contribution

by the Central Government. The names of such associations and other details are contained in the Annual Report brought out by the Ministry of Home Affairs (Foreigners Division). Copies of the Annual Report (upto 1997-98) are available in the Parliament Library. The Annual report for 1998-99 is being compiled.

Harassment of Women at Work Place

1429. SHRI SANTOSH BAGRODIA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government have any plan to reduce the continued violation of law governing crimes against women at the work place; and
- (b) how many cases of such violations are registered every year in different States of the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI): (a) After the judgment of the Supreme Court of India in Vishaka and Ors. Vs. State of Rajasthan and Ors. was pronounced in 1997, all the Ministries/Departments of the Government of India were asked to take necessary action to set up the complaint mechanism as per the guidelines issued by the Court. The State Governments were also addressed. Further, press releases and advertisements were issued to highlight the salient features of the judgment with a view to creating awareness among the people. An amendment has also been carried out in the Central Civil Service (Conduct) Rules, 1964 so as to cover sexual harassment of working women. The Industrial Employment (Standing Orders) Act, 1964 has also been amended to make the Supreme Court of India's guidelines on sexual harassment at work-place applicable to private employers.

(b) Information is being collected and will be laid on the Table of the House.

Non-payment of Dues by CRPF for Vehicles Procured for Election Duty

- 1430. SHRIMATI MALTI SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:
 - (a) whether it is a fact that payment of certain vehicles procured by